

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 104  
IB-722/ND/2021  
IA/3287/2024

**IN THE MATTER OF:**  
**M/s. UNOX Spa**

**...PETITIONER**

**Vs.**

**M/s. Ambro Asia Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 9 of IBC, 2016**

**Order delivered on 05.07.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**  
**For the RP**

:CS Gaurav Joshi a/w Adv Atul  
Bhatia. Mr. Piyush Moona, RP.

**For the Respondent/Corporate Debtor :**

**ORDER**

**IA/3287/2024**

This is an application filed under Section 22(3)(a) of the IBC, 2016 for placing on record the decision of the CoC for confirmation of the IRP as RP.

Heard the Authorized Representative on behalf of the Applicant. It was submitted that the IRP, Mr. Piyush Moona having Registration No. IBBI/IPA-001/IP-P00990/2017- 2018/11630 was appointed as IRP vide order dated 18.04.2024 and the CoC in its second meeting held on 05.06.2024 with a majority of 75.2% passed a resolution to continue the IRP as the RP. The decision of the CoC for confirmation of the IRP as RP is taken on record with just exceptions.

IA is **disposed of**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**